## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

## PRINCIPAL BENCH

(IB)-272(PB)/2017

IN THE MATTER	Ur:
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Central Bank of India

.....Petitioner

V

Moser Baer Solar Limited

.....Respondent

SECTION:

UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (J)

For the Petitioner(s)

## **ORDER**

Learned counsel for the petitioner states that advance notice of the petition to the respondent was sent by speed post on 02.08.2017. However, no one has put in appearance.

Let notice to show cause be issued to the respondent returnable on 06.09.2017 as to why the petition be not admitted.

Process dasti as well.

List for further consideration on 06.09.2017.

(CHIEF JUSTICE M.M. KUMAR)

**PRESIDENT** 

(R. VARADHARAJAN) (MEMBER JUDICIAL)

16.08.2017 Vineet